



2026:AHC:32080-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3277 of 2026

Ikarar Ali

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shakeel Ahmad Azmi
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Learned counsel for the petitioner is permitted to make necessary correction in the array of the parties, during the course of the day.

2. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus commanding the respondent to complete the fair investigation in pursuance of the aforesaid First Information Report dated 01.03.2024 in Case Crime No. 0038 of 2024, under Sections 506, 420, 406 of IPC, Police Station Karari, District Kaushambi.

(ii) Issue any suitable order or direction, which this Hon'ble Court may deem fit and proper.

(iii) Award cost of petition to the petitioner."

4. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and he had registered the impugned F.I.R. on 01.03.2024, however, the police is not investigating the case in fair and impartial manner.

5. In view of the above, the petitioner may move an application

before the respondent no.2- Superintendent of Police, Kaushambi, highlighting his grievance and seeking fair and impartial investigation. If such an application is moved by the petitioner, respondent no.2- Superintendent of Police, Kaushambi, shall ensure the fair, impartial and expeditious investigation in the present case.

6. With the aforesaid order, the present writ petition stands **disposed of.**

February 12, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)